

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-510**  
(IB)-296(PB)/2022  
IA/2205/2024

**IN THE MATTER OF:**

State Bank of India

**.....Applicant**

**Vs.**

Prabodh Kumar Tiwari

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the RP : Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Advs.

**ORDER**

**IA/2205/2024:-**

Ld. Counsel on behalf of the Resolution Professional is present and submitted that in terms of order dated 07.05.2024, they have served the Personal Guarantor as well as Financial Creditor. It was submitted that the Personal Guarantor as well as Financial Creditor have been served through e-mail only. None appears on behalf of the Corporate Debtor and Financial Creditor. One more opportunity is given to the Corporate Debtor and Financial Creditor to appear and file their response. List this application on **12.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**